

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-3747**  
ANSWERED ON- 05/04/2023

**SPEED GOVERNORS IN MOTOR VEHICLES**

3747. DR. ASHOK BAJPAI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) details of the provisions of the Motor Vehicles Act and Government policies regarding installation of Speed Governors in motor vehicles;
- (b) whether Government is aware that the majority of road accidents are due to over-speeding which can be curbed by Speed Governors in the vehicles; and
- (c) the initiatives taken and progress in the installation of Speed Governors as above?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) The sub-section (1)(f) of Section 110 of the Motor Vehicles Act, 1988 empowers Central Government to make rules to regulate the construction, equipment and maintenance of motor vehicles and trailers with respect to speed governors.

2. The provision regarding Speed Governor is contained in Rule 118 of Central Motor Vehicles Rules, 1989 and this Ministry has issued notification G.S.R. 290 (E) dated 15.04.2015 regarding mandatory fitment of Speed Governors in certain categories of Transport Vehicles manufactured on or after 01.10.2015, which was extended till 31.01.2017. In this notification, four wheeled vehicles and used for carriage of passengers and their luggage, with seating capacity not exceeding eight passengers in addition to driver seat (M1 category) and not exceeding 3500 kilogram gross vehicle weight were exempted from fitment of Speed Governor.

3. This Ministry has issued GSR 424 (E) dated 01.05.2017 withdrawing the exemption from fitment of Speed Governor given to "four wheeled and used for carriage of passengers and their luggage, with seating capacity not exceeding eight passengers in addition to driver seat (M1 category) and not exceeding 3500 kilogram gross vehicle weight".

4. The Supreme Court Committee on Road Safety vide letter dated 11.04.2017 addressed to all the State Governments have issued directions in order to ensure that the Speed Limiting Devices (SLD) serve the purpose for which they are intended. Being an important issue concerning road safety, the Supreme Court Committee on Road Safety has been continuously monitoring the implementation of Speed Limiting Devices.

5. This Ministry issued advisories dated 16.06.2016, 02.08.2016, 10.02.2017 and 21.12.2017 on the procedure to be followed for fitment of speed limiting device/speed governor(s). Further, in compliance of the directions of Hon'ble Supreme Court and Supreme Court Committee on Road Safety, this Ministry has issued an advisory to the State Government/UTs vide letter no. RT-11036/70/2017-MVL dated 02.02.2018 and 10.10.2018 regarding 'Integration of retro-fitted Speed Limitation Devices (SLD)/Speed Governors Data on Transport Vehicles with the VAHAN-database'.

6. Implementation of provision of Motor Vehicle Act, 1988 and Central Motor Vehicles Rules, 1989 comes under the purview of State Transport Authorities and UT administration.

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